

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 09-05-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA(IBC)/1182(CHE)/2024

PETITION NUMBER : CP(IB)/910(CHE)/2019

NAME OF THE APPLICANT : K. C. Senthilkumar Erstwhile Liquidator,
M/s. Tiruppur Sri Senthil Cotton Mills Limited

NAME OF THE RESPONDENT(S) : --

UNDER SECTION : Rule 11 of NCLT Rules, 2016

ORDER

Ld. Counsel Mr.Bathri Narayan for the Applicant

This is an Application seeking corrigendum to the order dated 31.08.2023 in IA/771/2022. In the order in page no.1, in para no.1 it is mentioned that the “Liquidator seeking an order of dissolution of M/s. Boss Profiles Limited (herein after referred to as ‘Corporate Debtor’). In this case the Corporate Debtor is Tirupur Sri Senthil Cotton Mills Ltd and since the mistake is apparent from the record, the order is rectified as under:

“Liquidator seeking an order of dissolution of M/s. Tirupur Sri Senthil Cotton Mills Ltd (hereinafter referred to as Corporate Debtor).

IA(IBC)/1182(CHE)/2024 is disposed of.

-Sd-
RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-
JYOTI KUMAR TRIPATHI
Member (Judicial)

phk